
(2020) 12 CAT CK 0046

In the Central Administrative Tribunal

Case No : Original Application No. 2029 Of 2020

Kishan Singh

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 10-12-2020

Acts Referred:

Citation : (2020) 12 CAT CK 0046

Hon'ble Judges : R.N. Singh, J; Mohd. Jamshed, Member (A)

Bench : Division Bench

Advocate : Padma Kr. S, Ashish Rai

Final Decision : Disposed Of

Judgement

R. N. Singh, Member (J)

1. Learned counsel for the applicant submits that the present OA has been filed by the applicant against the inaction on the part of the respondents in

not deciding his representation dated 23.01.2020 (Annexure A-1), which is preferred by the applicant in view of the liberty granted by this Tribunal in

its order dated 30.08.2019 in OA No. 1694/2018 (Annexure A-2).

2. Issue notice.

3. Learned counsel Sh. Ashish Rai, appears on advance information and accepts notice on behalf of respondents.

4. Sh. Padma Kumar S., learned counsel for the applicant pleads that the applicant will be satisfied if the present OA is disposed of with direction to

the respondents to consider the applicant's aforesaid representation and to dispose of the same by passing a reasoned and speaking order in a time

bound manner.

5. We are of the considered view that if such request of the applicant is accepted, no prejudice will be caused to the respondents.

6. In view of aforesaid, the OA is disposed of at admission stage itself without going into the merits of the case with the direction to the respondents to

consider the aforesaid pending representation of the applicant and dispose of the same by passing a reasoned and speaking order as expeditiously as

possible and in any case within eight weeks from the date of receipt of a copy of this order.

7. The OA is disposed of in the aforesaid terms. No costs.